GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:1579 ANSWERED ON:29.07.2015

Radiation from Mobile Towers and Handsets

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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the norms/guidelines laid down for radiation level/limit for mobile towers along with the Specific Absorption Rate (SAR) for mobile handsets:
- (b) whether the cases of violation of the said guidelines/norms by Telecom Service Providers (TSPs) and the mobile manufacturing and marketing companies have come to the notice of the Government;
- (c) if so, the details thereof and if so, the action taken by the Government against the offences including the penalty imposed upon them;
- (d) whether the Government has doubled the penalty for violation of such norms/guidelines and if so, the details thereof; and
- (e) whether despite missing several deadlines TSPs have not submitted self certification for over one cell tower and if so, the details thereof and the action taken by the Government against them, service provider-wise?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) Madam, the present prescribed norms for the electromagnetic frequency (EMF) radiation limits adopted in India are as follows:
- i. Limits/levels for antennae (Base Station) EMF emissions for general public exposure: Frequency Range E-Field Strength (Volt/Meter) H-Field Strength (Amp/Meter) Power Density (Watt/Sq.Meter) 400MHz to 2000MHz 0.434f $\hat{A}\frac{1}{2}$ 0.0011f $\hat{A}\frac{1}{2}$ f/2000 2GHz to 300GHz 19.29 0.05 1

(f = frequency in MHz)

- ii. Specific absorption rate (SAR) levels for mobile handsets are 1.6 Watt/Kg averaged over a mass of 1 gram of human tissue.
- (b) & (c) As of 31.05.2015, Total 9,08,353 Base Transceivers Stations (BTSs) have been setup in the country out of which186 Base Transceivers Stations (BTSs) were found to be violating the radiation norms. A penalty of Rs 10.80 Crores have been levied for such BTSs.
- (d) Yes, the Government has doubled the penalty for non-compliance of actual EMF radiation norms violation of Electro-Magnetic Field (EMF) from Rs 5 lakh to Rs 10 lakh per BTS per incidence. Instructions in this regard were issued on 20-1-2013.
- (e) A total of 875 self certificates were not submitted by various TSPs (Bharat Sanchar Nigam Limited 492, Mahanagar Telephone Nigam limited 163 & Reliance Communications Limited 220) at the time of last deadline for submission of biennial self certificates i.e. 31-03-2015 . For non-submission of self certificates within stipulated deadline, suitable penal action has been taken by Telecom Enforcement, Resource & Monitoring (TERM) Cells as per existing DoT guidelines.
